

In The Central Administrative Tribunal
Calcutta Bench

MA 575 of 2000
OA 165 of 1997

Present : Hon'ble Mr. D. Purkayastha, Judicial Member
Hon'ble Mr. B.P. Singh, Administrative Member

Union of India & Ors.

- VS -

Harekrishna Kar & Ors.

For the Applicants : Mr. P. Chatterjee, Counsel

For the Respondents : Mr. A. Chakraborty, Counsel

Heard on : 30-4-2001

Date of Order : 30-4-2001

O R D E R

D. PURKAYASTHA, JM

Ld. Counsel Mr. Chatterjee for the applicant submits that the date of order dated 01-03-2000 in the top has been wrongly typed in stead of 01-03-2001. He further submits that the same may be corrected as dated 01-03-2001. Registry is directed to correct the date as 01-03-2001. This order will form the part of the earlier order dated 01-03-2000. A fresh copy of this order be furnished to the Ld. Counsel of both the parties.

B.P. Singh
(B.P. Singh)

Member (A)

D. Purkayastha
(D. Purkayastha)

Member (J)

DKN

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

M.A. No.575 of 2000
(O.A. No. 165 of 1997)

Date of order: 01.03.2000

* Counsel vide order
Dr. 30.4.2001
M.A. 5.15/2001
* f.m.

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

Hon'ble Mr. S. Biswas, Administrative Member

UNION OF INDIA & ORS.

VS

HAREKRISHNA KAR & ORS.

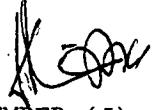
For the Applicant : Mr. P. Chatterjee, counsel

For the Respondents : Mr. A. Chakraborty, counsel

O R D E R

By this application the official respondents sought for further time for implementation of the judgment or order dated 2.6.2000 in OA 165/97 wherein the respondents were directed to absorb the original applicants against the PCR posts within three months from the date of communication of that order. But they failed to do so. However, last chance is given to the respondents to comply the order within two months from today subject to payment of cost of Rs.500/- to each of the original applicants. M.A. is thus disposed of.


MEMBER (A)


MEMBER (J)